

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No.3288/2017

New Delhi, this the 19<sup>th</sup> day of September, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Ms. Praveen Mahajan, Member (A)**

Anand Tembulkar, Aged about 54 years

[Lecturer (Electrical Engineering)]

S/o Late Sh. P.D. Tembulkar,

R/o E-17, ITI Campus, Pusa,

New Delhi

Presently posted at:-

Pusa Institute of Technology,

Pusa.

.... Applicant

(By Advocate: Applicant in person)

**Versus**

All India Council For Technical Education (AICTE)

Through its Secretary,

Nelson Mandela Marg, Vasant Kunj

New Delhi-110070.

.... Respondent

**ORDER (ORAL)**

**By Hon'ble Mr. Justice Permod Kohli,**

The applicant is working as Lecturer (Electrical Engineering) in the Pusa Institute of Technology, ITI Campus, Pusa, New Delhi. There are certain issues/anomalies pertaining to qualifications, Pay Scales, Service Conditions, Career Advancement Scheme etc. for Teachers and other Academic Staff of Technical Institutions (Degree/Diploma).

2. It appears that with a view to settle such issues the All India Council for Technical Education (AICTE) invited representations from all concerned vide its Public Notice (Annexure A-5). The last para of the said notice reads as under :-

"The Council will place all such representations to the committee; and decisions/recommendations will be notified in due course of time."

3. From the above it appears that representations have been invited from all concerned with a view to clarify/settle the issue mentioned in the aforesaid notice. The applicant filed his representations dated 15.03.2016 in response to the aforesaid notice. The matter is still under consideration of the respondents and has not been decided till date.

4. In these circumstances, the OA has been filed seeking directions to the respondents to take a decision in a time bound manner and decide the representation of the applicant by passing a reasoned and speaking order.

5. In view of the above, this OA is disposed of, at the admission stage, without going into the merits of the controversy with a direction to the respondents to take decision on the representation of the applicant within a period of three months from the date of receipt of a copy of this order and dispose of the same by passing a reasoned and speaking order. No costs.

**(Praveen Mahajan)**  
**Member (A)**

**(Justice Permod Kohli)**  
**Chairman**

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